

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 137 of 2021

In the matter of:

Royal India Corporation Ltd.

....Appellant

Vs.

**Nandkishor Vishnupant Deshpande, Resolution
Professional & Ors.**

....Respondents

Present:

Appellant: Mr. Arvind Varma, Senior Advocate with Ms. Deeksha Gaur, Ms. Smridhi Sharma, Advocates.

Respondents: Mr. Arjun Krishnan, Mr. Kaustav Som, Advocates for R-1.

Mr. Saurabh Ajay Gupta, Mr. Nishant Bishnoi and Ms. Srishti Prabhakar, Advocates for R-2 & 3.

Mr. Kunal Kanungo, Ms. Tanushree Sogani and Mr. Atishay Jain, Advocate for R-4.

ORDER
(Through Virtual Mode)

24.03.2021: Mr. Kunal Kanungo, Advocate appears on behalf of Respondent No.4. Learned Counsel for the Appellant will supply complete set of Appeal paper-book to Learned Counsel for Respondent No.4 during the course of day. Learned Counsel for Respondent No.4 may file his reply affidavit along with Vakalatnama within two weeks. For other Respondents who have not filed their reply affidavits, time is extended for the same by two weeks. Rejoinder, if any thereto, may be filed within two weeks. Short written submissions not more than three pages along with compilation of relevant judgments may also be filed by the parties.

Cont'd..../

Learned Counsel for Respondent No.1 submits that Respondent No.1 is based in Mumbai, where the situation on account of outbreak of Covid-19 does not permit physical filing of Vakalatnama. He is permitted to file the scanned copy of Vakalatnama.

Post the matter 'for admission (after notice)' on **27th April, 2021**.

[Justice Bansilal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)